GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
RAJYA SABHA
UNSTARRED QUESTION NO. 83
ANSWERED ON 18.07.2022

IMPLEMENTATION OF DAM SAFETY ACT, 2021

83 SHRI G.C. CHANDRASHEKHAR SMT. PHULO DEVI NETAM

Will the Minister of JAL SHAKTI be pleased to state:-

(a) the number of States that have formed the State Committee for Dam Safety (SCDS) and State Dam Safety Organisation (SDSO) before the mandated deadline of June 30, 2022;

(b) whether punitive action, as stipulated by the Act itself, will be taken against States which have not formed an SCDS or SDSO;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) whether Government has decided on the next deadline for the States to form SCDS and SDSO?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU**)**

(a) As per the information provided by the State Governments, 20 States have constituted the State Committee on Dam Safety (SCDS) and 16 States have established the State Dam Safety Organisation (SDSO) in compliance of the provisions of the Dam Safety Act, 2021 within the stipulated deadlines as prescribed in the Act.

(b) to (d) The Central Government and the National Dam Safety Authority are pursuing with the State Governments which have not formed the SCDS and SDSO yet. As a result, 3 more States have constituted SCDS and 4 more States have established SDSO after the mandated deadline of June 30, 2022.

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